

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING AT BILASPUR
Original Application No. 359 of 2004
Bilaspur, this the 9th day of May, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri A.K. Bhatnagar, Judicial Member

R.N. Mishra, S/o. Shri Shivanand Mishra,
aged about 43 years, working as Catering
Inspector - Chakradharpur, R/o. T/8-B,
Station Chowk, Railway Colony, Bilaspur. ... Applicant

(By Advocate - Shri Pankaj Agrawal on behalf of Shri H.B.
Agrawal)

V e r s u s

1. Union of India, through -
the Secretary, Railway Department,
Rail Bhawan, New Delhi.
2. General Manager, South Eastern
Railway, Garden reach, Kolkata-43.
3. Chief Catering Services Manager,
South Eastern Railway, 14, Strand
Road, 9th Floor, Kolkata
700001 (WB) (Now Chief Commercial
Manager PS) ... Respondents

(By Advocate - Shri M.N. Banerjee)

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

Although this case was listed for orders but with the
consent of both the parties the case is heard finally and is
disposed of.

2. By filing this Original Application the applicant has
claimed the following main relief :

"i) the enquiry pending for 6.5.2004 as per Annexure
A-2 against charge sheet dated 30.9.1996 Annexure A-1 be
quashed in view of Annexure A-3 and A-4,

ii) cost of the application be awarded."

3. The brief facts of the case are that the applicant is
working as Catering Inspector and while working as such he was
issued a charge sheet on 30th September, 1996 (Annexure A-1).
The enquiry has been instituted against him to investigate
into the charges. Since the respondents have not completed

the enquiry from 1996, the applicant has filed this Original Application.

4. Heard the learned counsel for the parties.

5. The learned counsel for the applicant stated that the enquiry has now been completed and the enquiry officer has submitted his report to the disciplinary authority. The disciplinary authority had forwarded a copy of the findings of the enquiry officer to the applicant to submit his representation. The applicant had also submitted his representation and now the disciplinary authority has to pass the final order. The learned counsel for the applicant has therefore, stated that this Original Application can be disposed of by directing the disciplinary authority to pass the final order within a time frame manner. The learned counsel for the respondents has no objection to the submission made by the learned counsel for the applicant.

6. Accordingly, the Original Application is disposed of with a direction to the disciplinary authority to consider the representation of the applicant and pass a final order if not already passed on the enquiry report, within a period of three months from the date of receipt of a copy of this order. No costs.


(A.K. Bhatnagar)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

प्राप्तकर्ता सं ओ/न्या.....
प्रतिसिद्धि वार्ता/टिक्का:- जबलपुर, दि.....
(1) संसिद्धि, उच्च न्याय वार एवं रिहाय, जबलपुर
(2) जालेगांव, नीमोदा, बिहार
(3) द्रष्टव्यकी, नीमोदा, बिहार
(4) बांधपाला, नीमोदा, बिहार
सूचना एवं अवसरपत्र प्राप्तकर्ता द्वारा देता-
की रजिस्ट्रेशन

Park/Parwad
M.H. Devarla
Par/Parwad

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